

**CC No. 47/2019**  
**CBI Vs. Narender Kumar Mittal**

11.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

No reply has been received on behalf of accused to the notice regarding consent of hearing of the matter through VC so far.

Let fresh notices be issued to Ld. Counsel for the accused as well as the accused directly, through holding IO, for appearance through VC on the next date.

**List on 01.09.2020 for further proceedings.**

A copy of this order be annexed with notices/summons.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/11.08.2020

**CC No. 208/2019  
CBI Vs. Rajesh Bajpai**

11.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**Accused with Counsel Sh. Ajit Singh, Advocate.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage of final arguments.

Ld. Counsel for the accused as well as accused submit that matter may be taken up for final hearing through VC. Ld. Counsel further submits that the dates may be given in continuity in the month of September 2020.

**As requested, list on 14.09.2020, 15.09.2020, 16.09.2020 and 17.09.2020 for final arguments.**

**Ld. Counsel(s) for the parties are also requested to file written submissions in brief synopsis form.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/11.08.2020

**CC No. 78/2019**  
**CBI Vs. Narender Kumar Mittal**

11.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

No reply has been received on behalf of accused to the notice regarding consent of hearing of the matter through VC so far.

Let fresh notices be issued to Ld. Counsel for the accused as well as the accused directly, through holding IO, for appearance through VC on the next date.

**List on 01.09.2020 for further proceedings.**

A copy of this order be annexed with notices/summons.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/11.08.2020

**CBI No. 21/2019**  
**CBI Vs. Gajinder Pal Singh**

11.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for the accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage prosecution evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 04.11.2020 for PE.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/11.08.2020

**Criminal Revision No. 03/2020  
Gajender Singh Vs. CBI and Another**

10.08.2020

**Present: Sh. Suyash Sinha, Advocate/Associate Counsel for  
revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Ld. Associate Counsel for revisionist, under instructions, submits that this Court may proceed on the revision itself and depending upon the results, party concerned would have its remedies and there would be no conflict with the decision on the revision filed by other co-accused before the Hon'ble High Court.

Ld. Sr. PP has also no objection to this submission.

However, since much time has elapsed since the last hearing in this matter due to the lock-down, and in order to avoid any further unnecessary delay, the stage for preliminary hearing of this revision is being dispensed with.

Let a notice be issued to CBI with directions to file reply electronically with an advance copy to the opposite party.

Since it is informed by Ld. Associate Counsel that parallel revision filed by other co-accused is listed before the Hon'ble High Court on 03.09.2020, Ld. Counsel is advised to file attested/self-attested copy of the proceedings dated 03.09.2020, before this Court by the next date through electronic mode.

**List on 07.09.2020 at 02.30 PM for final hearing.**

In the meantime, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/10.08.2020

**Misc. DJ ASJ No. 69/2019  
H. B. Chaturvedi Vs. CBI and Others**

10.08.2020

**Present: Sh. Bhuvnesh Satija, Advocate for applicant/accused H. B. Chaturvedi.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent No. 1.**

**Sh. Ajinkya Tiwari, Advocate for respondents/accused No. 2, 3, 4 and 13.**

**Sh. Kartik Bhardwaj, Advocate for respondent Nos. 6 & 7.**

**Sh. Ms. Sheffali Chaudhary, Advocate for respondent No. 14.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Affidavit of the petition was filed. However, it is observed that the contents are not in harmony with the contents of the application at all. Option is given to Ld. Counsel for applicant/accused to withdraw this application with liberty to file fresh application.

Ld. Counsel seeks time to seek instructions from the applicant/accused.

**As requested, list on 14.08.2020 at 11.00 AM for further proceedings.**

**A copy of this order be sent to the Computer Branch for uploading on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/10.08.2020

**CBI No. 17/2019**  
**CBI Vs. Vijay Kumar Jain**

10.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for the accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage defence evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 05.10.2020 for DE.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PCAct)(CBI)/RADC/ND/10.08.2020

**Misc. DJ ASJ No. 29/2020  
CBI Vs. Rajesh Maroo**

10.08.2020

**Present: Sh. Amit Kumar, PP for CBI.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

**List again on 04.09.2020 at 02.30 PM for misc. arguments.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act)(CBI)/RADC/ND/10.08.2020

**CBI No. 54/2019**  
**CBI Vs. Nazrul Islam and Others**

10.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**  
**A-3 R. C. Meena with Sh. Raghunath Menon, Advocate.**  
**None for remaining accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter was originally fixed for 02.30 PM.

It is 01.15 PM. Matter has been taken up at this stage as on account of urgent administrative round at 02.30 PM, undersigned has to leave for the Court. A-3 is present with counsel. Intimation could not be sent to Ld. Counsel(s) for remaining accused.

Matter is listed today awaiting the consent of Ld. Counsel(s) for the accused persons for hearing through VC.

Ld. Counsel for A-3 submits that he had already filed written submissions in the main case, besides an application under Section 19 of PC Act qua A-3 individually. Copy of the same had already been supplied. Ld. Counsel further submits that the said application is still pending.

Ld. Counsel further submits that no other co-accused has moved similar application and the application may be taken up separately on the next date and be disposed of prior to taking up the case for final arguments.

On the other hand, Ld. Sr. PP submits that the application should be taken up alongwith the main case and disposed of accordingly. Ld. Sr. PP also refers to an order of Ld. Predecessor in this respect.

Ld. Defence Counsel makes a different submission stating that as per a judgment of Hon'ble High Court, whenever an application under

Section 19 of the Act is moved, it needs to be decided at the earliest.

Heard.

In view of the contentious submission made by Ld. Counsel for applicant/accused No. 3 on one hand and Ld. Sr. PP on the other, and at the same time there being already an order of Ld. Predecessor, the matter would need to be considered on this limited aspect on the next date i.e. as to whether the application should be taken up earlier/separately, decided and disposed of; or whether it should be taken up alongwith final arguments.

**Ahlmad is directed to make the relevant order of Ld. Predecessor available on the above aspect.**

**Ld. Defence Counsel is also requested to file the copy of the said judgment at least three days in advance.**

**Let fresh notices be issued to Ld. Counsel(s) for other accused as well as other accused through holding IO, through WhatsApp, email as well as physically for appearance through VC on the next date.**

**In the meantime, Ld. Counsel for A-3 is requested to make efforts to convince the other counsel(s) for disposal of the matter through VC.**

**List on 31.08.2020 at 02.30 PM for misc. arguments.**

**A copy of this order be sent to the Computer Branch for uploading on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/10.08.2020

**CBI No. 53/2019**  
**CBI Vs. P. Shridhar**

10.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for the accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage prosecution evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 03.11.2020 for PE.**

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/10.08.2020

**CBI No. 260/2019**  
**CBI Vs. Raj Kumar**

10.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**  
**Sh. Jitender Saini, Advocate/Associate Counsel for**  
**accused.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Ld. Associate Counsel for accused submits that their client (accused) is not contactable.

On the last date of hearing through VC, main counsel for the accused had appeared and submitted that they were not having access to the case file. The Court had offered to provide the entire copy of the judicial record electronically to Ld. Counsel. Thereafter, Ld. Counsel had sought time to take instructions.

Today, neither main counsel is available nor Ld. Associate Counsel has any instructions.

The submissions of Ld. Associate Counsel that accused is not contactable, sounds to be vague and is not believable in a criminal case.

Let accused be served through holding IO directly to be produced on the next date through VC.

**List on 10.09.2020 at 02.30 PM for completion of appearance through VC.**

A copy of this order be sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/10.08.2020